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Division Bench

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No. 319/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

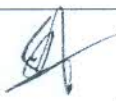
Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd August 2017, 11.30 A.M

Name of the Company		Arun Kumar jain -Vs- Flower Dealcom Pvt Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Shradha Sharma - Adm
for
R. Singh & Associates
Hastings chamber
High Court

operational
Creditor


22-08-2017.

ORDER

Ld. Counsels for the operational creditor is present. No one from the corporate debtor's side.

Ld. Counsel appearing for the operational creditor submitted that Sr. Counsel is not present, so he sought adjournment. Prayer is allowed.

It appears from the record that the petitioner has not complied with the provisions of Section 9(3)(b) and (c) of the Insolvency and

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Bankruptcy Code, 2016. Petitioner is directed to file affidavit in compliance to that within 7 days from today.

List the matter on 14/09/2017 for admission.


(Jinan K.R.)
Member (J)


(Vijai Pratap Singh)
Member (J)